

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - I
CHENNAI

24

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 17-12-19

PRESENT: SHRI R.VARADHARAJAN, MEMBER-JUDICIAL
SHRI ANIL KUMAR B, MEMBER - TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : IBA/914/2019
NAME OF THE PETITIONER(S) : HELLMAN WORLDWIDE LOGISTICS PVT LTD
NAME OF THE RESPONDENT(S) : PENDA MARKETING PVT LTD
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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B. Dhanaraj
Asst. by Mohammed Umaric

Counsel for Corporate Debtor



M. Srivathsa Subrahmaniam,
(For Shree Law services)

Counsel for petitioner.



ORDER

Learned Counsel for the parties are present. It is seen from the records that pleadings in this matter is not complete. It is however seen from the order dated 22.10.2019, period of ten days' time was granted to the Corporate Debtor to file the reply. However, Corporate Debtor seeks further time to file the reply. Close to two months already complete from 22.10.2019 yet the reply has not been filed and pleadings are not complete. In the circumstances, a last and final opportunity of three days is granted to the Corporate Debtor and be ready for arguments on the next date of hearing. Post this matter on 22.01.2020.

-SD-

(ANIL KUMAR B)
MEMBER (TECHNICAL)

-SD-

(R.VARADHARAJAN)
MEMBER (JUDICIAL)